NOTIFICATION

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Food and Public Distribution)

G.S.R. 210(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1932 (4 of 1932), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2013.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983, in rule 17, in sub-rule (2), for the words “disbursement only through the”, the words “disbursed directly to the sugar factory under intimation to the” shall be substituted.

[F. No. 1-16/2007-SDF]

T. JACOB, Jt. Secy.
Footnote: The Principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i) vide number G.S.R 752(E), dated 28th September, 1983 and were subsequently amended by the following notifications:

(i) G.S.R. 817 (E), dated the 20th December, 1984;
(ii) G.S.R. 838 (E), dated the 14th November, 1985;
(iii) G.S.R. 551 (E), dated the 6th May, 1988;
(iv) G.S.R. 235(E), dated the 24th April, 1991;
(v) G.S.R. 441 (E), dated the 28th April, 1992;
(vi) G.S.R. 435 (E), dated the 6th May, 1994;
(vii) G.S.R. 27 (E), dated the 12th January, 1996;
(viii) G.S.R. 630 (E), dated the 21st November, 1997;
(ix) G.S.R. 91 (E), dated the 12th February, 2001;
(x) G.S.R. 885 (E), dated the 6th December, 2001;
(xi) G.S.R. 442 (E), dated the 21st June, 2002;
(xii) G.S.R. 584 (E), dated the 19th August, 2002;
(xiii) G.S.R. 67 (E), dated the 29th January, 2003;
(xiv) G.S.R. 241 (E), dated the 23rd March, 2003;
(xv) G.S.R. 787 (E), dated the 6th October, 2003;
(xvi) G.S.R. 895 (E), dated the 19th November, 2003;
(xvii) G.S.R. 953 (E), dated the 17th December, 2003;
(xviii) G.S.R. 72 (E), dated the 23rd January, 2004;
(xix) G.S.R. 687 (E), dated the 21st October, 2004;
(xx) G.S.R. 739 (E), dated the 9th November, 2004;
(xxi) G.S.R. 149 (E), dated the 2nd March, 2005;
(xxii) G.S.R. 451 (E), dated the 4th July, 2005;
(xxiii) G.S.R. 558 (E), dated the 15th September, 2006;
(xxiv) G.S.R. 188 (E), dated the 9th March, 2007;
(xxv) G.S.R. 697 (E), dated the 7th November, 2007;
(xxvi) G.S.R. 699 (E), dated the 8th November, 2007;
(xxvii) G.S.R. 738 (E), dated the 29th November, 2007;
(xxviii) G.S.R. 749 (E), dated the 5th December, 2007;
(xxix) G.S.R. 115 (E), dated the 28th February, 2008;
(XXX) G.S.R. 279 (E), dated the 10th April, 2008;
(XXXI) G.S.R. 388 (E), dated the 19th May, 2008.
(XXXII) G.S.R. 508(E), dated the 7th July, 2009.
(XXXIII) G.S.R. 599(E), dated the 30th July, 2012.

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